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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**Co. Appeal No. 339/252/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

Name of the Company: Solly Perumal  
(Sachana Ship Rechycling Pvt Ltd).  
V/s.  
Registrar of Companies.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	BALVANTSINH J VAGHELA	PCS	Appellant	
2.				

**ORDER**

PCS Mr. Balvantsinh Vaghela is present for the Appellant. None for the ROC.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

**The Registry is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.**

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The Appellant is directed to file a supplementary affidavit with regard to the income tax return since incorporation of the company till date and clarifying further its position with regard to a shell company and on unusual transaction made, if any, during the demonetisation period.

List the matter on 23.08.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of July, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**